

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/1154/2017/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 31st March, 2023.

RECOMMENDATION

Sub: Departmental Inquiry against Shri V.Ramesh,
Revenue Inspector, Town Municipal Council,
Kunigal Taluk, Tumkur District-reg.

Ref: 1) Government Order No.ನಅಇ 66 ಟಿಎಂಎಸ್ 2017,
Bengaluru, dated: 09/10/2017.

2) Nomination Order No.UPLOK-2/DE/1154/
2017, Bengaluru, dated: 08/12/2017 of
Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 28/03/2023 of
Additional Registrar of Enquiries-11, Karnataka
Lokayukta, Bengaluru.

The Government by its order dated: 09/10/2017 initiated the disciplinary proceedings against Shri V.Ramesh, Revenue Inspector, Town Municipal Council, Kunigal Taluk, Tumkur District (hereinafter referred to as Delinquent Government Officials, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/1154/2017, Bengaluru, dated: 08/12/2017 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO, Shri V.Ramesh, Revenue Inspector, Town Municipal Council, Kunigal Taluk, Tumkur District was tried for the following charges:

ಅನುಬಂಧ-1
ಮೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ವಿ.ರಮೇಶ್ ಅದ ನೀವು ತುಮಕೂರು ಜಿಲ್ಲೆಯ ಕುಣಿಗಲ್ ಪುರಸಭೆಯಲ್ಲಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರಾಗಿ 2014ರಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಠಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ: 19/2014 ರಲ್ಲಿನ ಫಿರಿಯಾದ ಶ್ರೀ ಶಬ್ದೀರ್‌ಖಾನ್ ಅಲಿಯಾಸ್ ಸಾಬಿರ್‌ಖಾನ್ ರವರಿಂದ ನೀವು ತಂಜಾವೂರ್ ಮೊಹಲ್ಲಾದ ವ್ಯಾಪ್ತಿಗೊಳಪಟ್ಟ ವಾರ್ಡ್ ಸಂಖ್ಯೆ: 8 ರ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಫಿರಿಯಾದ ಬಾಪ್ತು ಮನೆಯ ಸಂಬಂಧವಾಗಿ ಇರುವ ಖಾತೆಯ ಬಗ್ಗೆ ನೀವು ಫಿರಿಯಾದ ದಿನಾಂಕ: 04/07/2014 ರಂದು ಸಂಜೆ ಸುಮಾರು 4:00 ಗಂಟೆಗೆ ಕುಣಿಗಲ್ ಪುರಸಭೆ ಕಛೇರಿಯಲ್ಲಿ ರೂ. 5,000/- ಲಂಚ ಕೊಡುವಂತೆ ಒತ್ತಾಯಿಸಿ ನಂತರ ನೀವು ದಿನಾಂಕ: 05/07/2014 ರಂದು ರೂ. 500/- ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಮುಂಗಡವಾಗಿ ಫಿರಿಯಾದ ನಿಮ್ಮ ಕಛೇರಿಯಲ್ಲಿ ಪಡೆದುಕೊಂಡು ನಂತರ ದಿನಾಂಕ: 08/07/2014 ರಂದು ಕುಣಿಗಲ್ ಪುರಸಭೆಯ ಕಛೇರಿಯಲ್ಲಿ ನೀವು ಫಿರಿಯಾದ ಮದ್ಯಾಹ್ನ 12:10 ಗಂಟೆಯಿಂದ 12:20 ಗಂಟೆಯ ಅವಧಿಯಲ್ಲಿ ರೂ. 2,500/- ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಒತ್ತಾಯಿಸಿ ಪಡೆದುಕೊಂಡು ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಠಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ: 19/2014 ರಲ್ಲಿಯ ತನಿಖಾಧಿಕಾರಿಯಾದ ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಠಾಣೆಯ ಆರಕ್ಷಕ ನಿರೀಕ್ಷಕರು ನಿಮ್ಮ ಸ್ವಾಧೀನದಿಂದ ಸದರಿ ರೂ. 2,500/- ಗಳನ್ನು ದಿನಾಂಕ: 08/07/2014 ರಂದು ಮದ್ಯಾಹ್ನ 12:20 ಗಂಟೆಯ ನಂತರ ಅದೇ ದಿನ ವಶಪಡಿಸಿಕೊಂಡಿದ್ದು ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಠಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ: 19/2014 ರಲ್ಲಿನ ತನಿಖಾ ಕಾಲದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ನೀವು ಮೇಲ್ಕಂಡ ಹಣ ರೂ. 2,500/- ಗಳನ್ನು ಹೊಂದಿದ್ದ

✓
i

ಬಗ್ಗೆ ತೃಪ್ತಿದಾಯಕ ಉತ್ತರವನ್ನು ನೀಡಲು ವಿಫಲರಾಗಿ ಕರ್ತವ್ಯಲೋಪನೆಗಾಗಿ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ಸಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

4. Notice of Articles of charge, Statement of Imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of Articles of Charge, DGO appeared before this Authority on 08/02/2019 and his First Oral Statement of DGO was recorded on the same day, DGO pleaded not guilty and case was posted for Written Statement. On 07/08/2019, DGO has filed his written statement denying the allegations made in the articles of charge and statement of imputation of misconduct. The disciplinary authority has examined four witnesses and got 16 document exhibited.
5. On 17/03/2023 the Advocate for DGO filed memo with copy of Order passed on I.A.NO.1/2020 in Criminal Appeal No.143 of 2020 and dismissal order dated 20/04/2021 issued by Director of Municipal Administration, Bengaluru and seeks to stop the Departmental Enquiry proceedings enclosing xerox copies of orders in criminal appeal and dismissal order also.

↓

42

6. On perusal of the said documents it reveals that DGO has preferred Criminal Appeal No.143 of 2020 on the file of Hon'ble High Court of Karnataka against the judgment of conviction and order of sentence dated 21/01/2020 passed by the VII Additional Sessions and Special Judge, Tumkuru in Spl. Case No.291/2015 convicting the accused/DGO for the offence punishable under Section 7 of Prevention of Corruption Act and the sentence is suspended.
7. Further, as the DGO is dismissed from service and ceases to be a Government servant vide order No.6034/DMA/83/EQBL/2014-15 dated 20/04/2021 of the Director of Municipal Administration, Bengaluru, proceedings against DGO is stopped till any order of reinstatement.
8. On perusal of the order No.6034/DMA/83/EQBL/2014-15 dated 20/04/2021 of the Director of Municipal Administration, Bengaluru and on consideration of the totality of circumstances, since, the Criminal Appeal No.143 of 2020 on the file of Hon'ble High Court of Karnataka against the judgment of conviction and order of sentence dated 21/01/2020 passed by the VII Additional Sessions and Special Judge, Tumkuru in Spl. Case No.291/2015

convicting the DGO for the offence punishable under Section 7 of Prevention of Corruption Act and the sentence is suspended. In this connection, DGO is dismissed from service and ceases to be a Government servant vide order No.6034/DMA/83/EQBL/2014-15 dated 20/04/2021 of the Director of Municipal Administration, Bengaluru proceedings against DGO is stopped till any order of reinstatement. Hence, the instant proceedings against DGO, Shri V.Ramesh do not survive for consideration.

“The proceedings initiated against DGO, Shri V.Ramesh, Revenue Inspector, Town Municipal Council, Kunigal Taluk, Tumkur District stands stopped on account of DGO is dismissed from service and ceases to be a Government servant vide order No.6034/DMA/83/EQBL/2014-15, dated 20/04/2021 of the Director of Municipal Administration, Bengaluru, till any order of reinstatement.

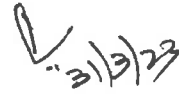
9. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to stop the proceedings till any order of reinstatement against DGO, Shri V.Ramesh, Revenue Inspector, Town Municipal Council, Kunigal Taluk, Tumkur District in view of the fact that DGO has preferred Criminal Appeal

L

No.143 of 2020 on the file of Hon'ble High Court of Karnataka against the judgment of conviction and order of sentence dated 21/01/2020 passed by the VII Additional Sessions and Special Judge, Tumkuru in Spl. Case No.291/2015 convicting the DGO for the offence punishable under Section 7 of Prevention of Corruption Act and the sentence is suspended. Further, as the DGO is dismissed from service and ceases to be a Government servant vide order No.6034/DMA/83/EQBL/2014-15 dated 20/04/2021 of the Director of Municipal Administration, Bengaluru.

10. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.



(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

UPLOK-2/DE/1154/2017/ARE-11

KARNATAKA LOKAYUKTA

NO. UPLOK-2/DE/1154/2017/ARE-11

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 28/03/2023.**:: R E P O R T ::**

Sub: Departmental Enquiry against Sri. V.Ramesh, Revenue Inspector, TMC, Kunigal, Tumkuru District. -reg.

Ref: 1. Government Order No. ನಅಇ 66 ಟಿಎಂಎಸ್ 2017 Bengaluru, dated 09/10/2017.
2. Nomination Order No. UPLOK-2/DE/1154/2017 Bengaluru, dated 08/12/2017.

1. The Departmental Enquiry is initiated against Sri. V.Ramesh, Revenue Inspector, TMC, Kunigal, Tumkuru District, on the basis of the complaint filed by the complainant, Shri Shabbirkhan @ Sabirkhan s/o late Yusuf Khan, Tanjavur Mohalla, Maddur Road, Kunigal taluk (hereinafter referred to as the Delinquent Government Official, in short DGO). The allegations in the complaint is that the father-in-law of the complainant had one RCC house



28/3

UPLOK-2/DE/1154/2017/ARE-11

at Kunigal and after his death his brother Habib Khan got the khatha changed in his name by giving forged documents. Complainant's father-in-law had four daughters and he had executed will in respect of the said house in favour of his daughters. That after the death of his father in law complainant's wife Smt. Nasir Khanam gave application for change of khatha to their names. That on 04/07/2014 complainant contacted DGO in this regard on behalf of his wife. DGO told him that khatha has been legally transferred and asked the complainant to give bribe of Rs.5,000/- to get the khatha changed in the name of his wife and her sisters and complainant bargained with DGO and he agreed for Rs.3000/- Complainant recorded the conversation between him and DGO in his mobile phone and on the next day he paid him Rs.500/- and told balance amount of Rs.2,500/- will be paid on the next day. As the complainant was not willing to pay the bribe amount appeared before Lokayukta Police Station, Tumkuru on 07/07/2014 and on verifying the recorded version recorded in the mobile of the complainant, the Police Inspector, Karnataka Lokayukta, Tumkuru (hereinafter referred to as "Investigating Officer") registered case in Cr.No.19/2014 against the DGO for the offences punishable under section 7,13(1)(d) r/w 13(2) of P.C.Act, 1988.

A handwritten signature in blue ink, followed by the date '28/3' written below it.

UPLOK-2/DE/1154/2017/ARE-11

2. The Investigating Officer took up investigation and on 08/07/2014 the DGO was caught red-handed in the office of Town Municipality, Tumkuru. The Investigating Officer seized the tainted amount Rs.2,500/- from the DGO after following post trap formalities. The DGO failed to give satisfactory explanation about possession of the tainted amount. After completion of investigation the investigating officer has filed charge sheet against the DGO in the concerned jurisdictional Court.

3. Hon'ble Upalokayukta invoking power vested under section 7(2) of the Karnataka Lokayukta Act, 1984, took up investigation and on perusal of complaint, FIR, Mahazars, FSL report and other documents, found prima facie case and forwarded report dated 21/04/2017 U/s 12(3) of Karnataka Lokayukta Act, 1984 recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of the KCS (CC& A) Rules 1957. The Government by order dated 09/10/2017 entrusted the matter to the Hon'ble Upalokayukta.

4. The Hon'ble Upalokayukta by order dated 08/12/2017, nominated Additional Registrar Enquiries-11 to conduct the enquiry.


28/3

5. The Articles of charge as framed by Additional Registrar Enquiries-11 is as follows:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ವಿ.ರಮೇಶ್ ಆದ ನೀವು ತುಮಕೂರು ಜಿಲ್ಲೆಯ ಕುಣಿಗಲ್ ಪುರಸಭೆಯಲ್ಲಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರಾಗಿ 2014ರಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ: 19/2014 ರಲ್ಲಿನ ಫಿರ್ಯಾದಿಯಾದ ಶ್ರೀ ಶಬ್ದೀರ್‌ಖಾನ್ ಅಲಿಯಾಸ್ ಸಾಬಿರ್‌ಖಾನ್ ರವರಿಂದ ನೀವು ತಂಜಾವೂರ್ ಮೊಹಲ್ಲಾದ ವ್ಯಾಪ್ತಿಗೊಳಪಟ್ಟ ವಾರ್ಡ್ ಸಂಖ್ಯೆ: 8 ರ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಫಿರ್ಯಾದಿಯ ಬಾಪ್ತು ಮನೆಯ ಸಂಬಂಧವಾಗಿ ಇರುವ ಖಾತೆಯ ಬಗ್ಗೆ ನೀವು ಫಿರ್ಯಾದಿಯಿಂದ ದಿನಾಂಕ: 04/07/2014 ರಂದು ಸಂಜೆ ಸುಮಾರು 4:00 ಗಂಟೆಗೆ ಕುಣಿಗಲ್ ಪುರಸಭೆ ಕಛೇರಿಯಲ್ಲಿ ರೂ. 5,000/- ಲಂಚ ಕೊಡುವಂತೆ ಒತ್ತಾಯಿಸಿ ನಂತರ ನೀವು ದಿನಾಂಕ: 05/07/2014 ರಂದು ರೂ. 500/- ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಮುಂಗಡವಾಗಿ ಫಿರ್ಯಾದಿಯಿಂದ ನಿಮ್ಮ ಕಛೇರಿಯಲ್ಲಿ ಪಡೆದುಕೊಂಡು ನಂತರ ದಿನಾಂಕ: 08/07/2014 ರಂದು ಕುಣಿಗಲ್ ಪುರಸಭೆಯ ಕಛೇರಿಯಲ್ಲಿ ನೀವು ಫಿರ್ಯಾದಿಯಿಂದ ಮದ್ಯಾಹ್ನ 12:10 ಗಂಟೆಯಿಂದ 12:20 ಗಂಟೆಯ ಅವಧಿಯಲ್ಲಿ ರೂ. 2,500/- ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಒತ್ತಾಯಿಸಿ ಪಡೆದುಕೊಂಡು ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ: 19/2014 ರಲ್ಲಿಯ ತನಿಖಾಧಿಕಾರಿಯಾದ ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಆರಕ್ಷಕ ನಿರೀಕ್ಷಕರು ನಿಮ್ಮ ಸ್ವಾಧೀನದಿಂದ ಸದರಿ ರೂ. 2,500/- ಗಳನ್ನು ದಿನಾಂಕ: 08/07/2014 ರಂದು ಮದ್ಯಾಹ್ನ 12:20 ಗಂಟೆಯ ನಂತರ ಅದೇ ದಿನ ವಶಪಡಿಸಿಕೊಂಡಿದ್ದು ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಅಪರಾಧ


28/3

UPLOK-2/DE/1154/2017/ARE-11

ಸಂಖ್ಯೆ: 19/2014 ರಲ್ಲಿನ ತನಿಖಾ ಕಾಲದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ನೀವು ಮೇಲ್ಕಂಡ ಹಣ ರೂ. 2,500/- ಗಳನ್ನು ಹೊಂದಿದ್ದ ಬಗ್ಗೆ ತೃಪ್ತಿದಾಯಕ ಉತ್ತರವನ್ನು ನೀಡಲು ವಿಫಲರಾಗಿ ಕರ್ತವ್ಯತೋಪನ್ನೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

6. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-11 is as follows:

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ದೂರುದಾರರಾದ ಶ್ರೀ ಶಬ್ಬೀರ್‌ಖಾನ್ ಅಲಿಯಾಸ್ ಸಾಬಿರ್‌ಖಾನ್ ಬಿನ್ ಲೇಟ್ ಯೂಸುಫ್‌ಖಾನ್, ತಂಜಾವೂರ್ ಮೊಹಲ್ಲಾ, ಮದ್ದೂರು ರಸ್ತೆ, ಕುಣಿಗಲ್ ರವರು ತಂಜಾವೂರ್ ಮೊಹಲ್ಲಾದ ವಾರ್ಡ್ ನಂ.8ರಲ್ಲಿ ಹೊಂದಿರುವ ಸ್ವಂತ ಆರ್.ಸಿ.ಸಿ. ಮನೆಯನ್ನು ಸದರಿಯವರಿಗೆ ಗಂಡು ಮಕ್ಕಳು ಇಲ್ಲದ ಕಾರಣ ಸದರಿಯವರ ಹೆಂಡತಿ ಮತ್ತು ಮಕ್ಕಳ ಹೆಸರಿಗೆ ನೊಂದಾಯಿತ ಮರಣ ಪ್ರಮಾಣಪತ್ರ ಮಾಡಿದ್ದು, ಸದರಿ ಮನೆಯನ್ನು ಕರೀಂಖಾನ್ ರವರ ಸಹೋದರ ಹಬೀಬ್‌ಖಾನ್ ಎಂಬವರು ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಮನೆಯ ಖಾತೆಯನ್ನು ಸದರಿಯವರ ಹೆಸರಿಗೆ ಮಾಡಿಕೊಂಡಿದ್ದು, ನೊಂದಾಯಿತ ಮರಣ ಪ್ರಮಾಣಪತ್ರದ ಪ್ರಕಾರ ಶಬ್ಬೀರ್‌ಖಾನ್ ರವರ ಹೆಂಡತಿ ಶ್ರೀಮತಿ ನಾಸೀರಾ ಖಾನ್ ಮತ್ತು ಸದರಿಯವರ ಸಹೋದರಿಯರು ಕುಣಿಗಲ್ ನಗರಸಭೆಗೆ ಅರ್ಜಿ ನೀಡಿ ಸ್ವೀಕೃತಿಯನ್ನು ಪಡೆದಿದ್ದು, ಈ ಸಂಬಂಧ ನಿಮ್ಮನ್ನು ಭೇಟಿಯಾದಾಗ ನೀವು ಸದರಿ



UPLOK-2/DE/1154/2017/ARE-11

ಅರ್ಜಿಯನ್ನು ವಾಪಸ್ಸು ನೀಡಿ ರೂ.5,000/- ಕೊಟ್ಟರೆ ಮಾತ್ರ ಖಾತೆ ಮಾಡಿಕೊಡುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ದಿನಾಂಕ 04-07-2014ರಂದು ನಿಮ್ಮನ್ನು ಫಿರ್ಯಾದಿಯು ಭೇಟಿ ಮಾಡಿದಾಗ ನೀವು ರೂ.5,000/-ಗಳ ಲಂಚಕ್ಕಾಗಿ ಒತ್ತಾಯಿಸಿದ್ದು, ಈ ಸಂಬಂಧ ನಿಮ್ಮನ್ನು ಫಿರ್ಯಾದಿಯು ದಿನಾಂಕ 5-7-2014ರಂದು ಭೇಟಿ ಮಾಡಿ ರೂ.3,000/-ಗಳಿಗೆ ಮಾತನಾಡಿ ಮುಂಗಡವಾಗಿ ರೂ.500/-ಗಳನ್ನು ನೀಡಿದ್ದು ಉಳಿದ ಹಣವನ್ನು 2-3 ದಿನಗಳಲ್ಲಿ ನೀಡುವುದಾಗಿ ಫಿರ್ಯಾದಿಯು ನಿಮ್ಮೊಡನೆ ಮಾತನಾಡಿರುತ್ತಾರೆ. ದಿನಾಂಕ 04-07-2014ರಂದು ನಿಮ್ಮನ್ನು ಫಿರ್ಯಾದಿಯು ಭೇಟಿಯಾದ ಸಂದರ್ಭದಲ್ಲಿ ಫಿರ್ಯಾದಿಯ ಮತ್ತು ನಿಮ್ಮ ನಡುವೆ ನಡೆದ ಸಂಭಾಷಣೆಯನ್ನು ಫಿರ್ಯಾದಿಯು ಅವರ ಮೊಬೈಲ್‌ನಲ್ಲಿ ಧ್ವನಿ ಮುದ್ರಿಸಿಕೊಂಡು ಆ ಸಂಬಂಧ ಹಣವನ್ನು ನೀಡುವುದಾಗಿಯೂ, ನಂತರ ಉಳಿದ ಹಣವನ್ನು ನೀಡುವುದಾಗಿ ತಿಳಿಸಿರುವ ಸಂಭಾಷಣೆಯನ್ನು ಮೊಬೈಲ್‌ನಲ್ಲಿ ಧ್ವನಿ ಮುದ್ರಿಸಿಕೊಂಡು ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಕೊಡಲು ಇಷ್ಟವಿಲ್ಲದ ಕಾರಣ ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರನ್ನು ದಿನಾಂಕ 07-07-2014ರಂದು ಭೇಟಿ ಮಾಡಿ ನಿಮ್ಮ ವಿರುದ್ಧ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಫಿರ್ಯಾದಿಯ ದೂರನ್ನು ಸ್ವೀಕರಿಸಿ ತನಿಖಾಧಿಕಾರಿಯವರು ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ 19/2014ರಲ್ಲಿ ಲಂಚ ಪ್ರತಿಬಂಧಕ ಕಾಯ್ದೆ ವಿಧಿ 7 ರಡಿಯಲ್ಲಿ ಪ್ರಕರಣ ನೋಂದಾಯಿಸಿ ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯನ್ನು ಅದೇ ದಿನ ತುಮಕೂರಿನ 2ನೆಯ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಪ್ರಕರಣ ದಾಖಲಾದ ನಂತರ ಅದೇ ದಿನ ಎಂದರೆ ದಿನಾಂಕ: 07/07/2014 ರಂದು ತನಿಖಾಧಿಕಾರಿಯವರು ನೆರಳು ಸಾಕ್ಷಿಯಾಗಿ ಎಸ್.ಜಿ.ದೇವರಾಜು ಮತ್ತು ಪಂಚ ಸಾಕ್ಷಿಯಾಗಿ ಜಗದೀಶ್ ರವರನ್ನು ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಕರೆಸಿದ್ದು ಅವರ ಸಮಕ್ಷಮ ಫಿರ್ಯಾದಿಯು


283

UPLOK-2/DE/1154/2017/ARE-11

ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ರೂ. 500/- ಮುಖಬೆಲೆಯ 4 ನೋಟುಗಳನ್ನು ಹಾಜರು ಮಾಡಿದ್ದು ಆ ನೋಟುಗಳ ಸಂಖ್ಯೆಗಳನ್ನು ತನಿಖಾಧಿಕಾರಿಯವರು ಒಂದು ಹಾಳೆಯ ಮೇಲೆ ನಮೂದಿಸಿದ್ದು ನಂತರ ಅವರ ಸಿಬ್ಬಂದಿಯ ಮುಖಾಂತರ ಆ ನೋಟುಗಳ ಮೇಲೆ ಫಿನಾಪ್ತಲಿನ್ ಪುಡಿಯನ್ನು ಲೇಪಿಸಿ ನಂತರ ಅಂದು ಮುಂದಿನ ಕಾರ್ಯಾಚರಣೆ ನಡೆಸಲು ಕಾಲಾವಕಾಶ ಕಡಿಮೆಯಾದ ಕಾರಣ ಮುಂದಿನ ಕಾರ್ಯಾಚರಣೆಯನ್ನು ದಿನಾಂಕ: 08/07/2014 ಕ್ಕೆ ಮುಂದೂಡಿರುತ್ತಾರೆ ಮತ್ತು ಆ ಸಂಬಂಧ ಪ್ರಾಯೋಗಿಕ ಪಂಚನಾಮೆಯನ್ನು ಜರುಗಿಸಿರುತ್ತಾರೆ. 04/07/2014 ರಂದು ನಿಮ್ಮ ಮತ್ತು ಫಿರ್ಯಾದಿಯ ನಡುವೆ ನಡೆದ ಸಂಭಾಷಣೆಗಳನ್ನು ಫಿರ್ಯಾದಿಯು ಮೊಬೈಲ್ ಉಪಕರಣದಲ್ಲಿ ದಾಖಲು ಮಾಡಿಕೊಂಡಿದ್ದು ಅದರ ಅಂಶಗಳನ್ನು ತನಿಖಾಧಿಕಾರಿಯವರು ಪ್ರಾಯೋಗಿಕ ಪಂಚನಾಮೆಗೆ ಅಳವಡಿಸಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 08/07/2014 ರಂದು ಮತ್ತೆ ಪುನಃ ಫಿರ್ಯಾದಿ, ನೆರಳು ಸಾಕ್ಷಿ ಮತ್ತು ಪಂಚ ಸಾಕ್ಷಿ ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ತುಮಕೂರು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿದ್ದು ಅಂದು ತನಿಖಾಧಿಕಾರಿಯವರ ಸೂಚನೆಯಂತೆ ಪಂಚ ಸಾಕ್ಷಿಯಾದ ಜಗದೀಶ್ ರವರು ಪುಡಿ ಲೇಪಿತ ನೋಟುಗಳನ್ನು ಫಿರ್ಯಾದಿಯ ಶರ್ಟಿನ ಎಡ ಜೇಬಿನಲ್ಲಿಟ್ಟು ನಂತರ ನೀರು ಮತ್ತು ಸೋಡಿಯಂ ಹೈಪೋಕ್ಲೋರೈಟ್ ಬಳಸಿ ತಯಾರಿಸಲಾದ ದ್ರಾವಣದಲ್ಲಿ ಕೈಗಳ ಬೆರಳುಗಳನ್ನು ತೊಳೆದಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಯವರು ಫಿರ್ಯಾದಿಯ ಬಳಿ ಧ್ವನಿ ಮುದ್ರಕವನ್ನು ಕೊಟ್ಟು ಅದನ್ನು ಬಳಸುವ ರೀತಿಯನ್ನು ತಿಳಿಸಿಕೊಟ್ಟು ಮತ್ತೆ ಪುನಃ ಪಂಚನಾಮೆಯನ್ನು ದಿನಾಂಕ: 08/07/2014 ರಂದು ಜರುಗಿಸಿರುತ್ತಾರೆ.

ತರುವಾಯ ಅದೇ ದಿನ ಎಂದರೆ ದಿನಾಂಕ: 08/07/2014 ರಂದು ತನಿಖಾಧಿಕಾರಿಯವರು ಅವರ ಸಿಬ್ಬಂದಿಗಳು, ಫಿರ್ಯಾದಿ, ನೆರಳು ಸಾಕ್ಷಿ ಮತ್ತು ಪಂಚ ಸಾಕ್ಷಿ ಸಮೇತ ಕುಣಿಗಲ್ ಎಂಬಲ್ಲಿರುವ ನಗರಸಭೆ ಕಛೇರಿಗೆ ಎಂದರೆ ನೀವು ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದ ಕಛೇರಿಯ ಬಳಿಗೆ ಬಂದಿದ್ದು ಅಂದು ಮಧ್ಯಾಹ್ನ 12:10



UPLOK-2/DE/1154/2017/ARE-11

ಗಂಟಿಯಿಂದ 12:20 ಗಂಟೆಯ ಅವಧಿಯಲ್ಲಿ ಫಿರ್ಯಾದಿ ಮತ್ತು ನೆರಳು ಸಾಕ್ಷಿಯು ನಿಮ್ಮ ಬಳಿ ಬಂದಿದ್ದು ನೀವು ಫಿರ್ಯಾದಿಯಿಂದ ಫಿರ್ಯಾದಿಯ ಕೆಲಸವನ್ನು ಮಾಡಿಕೊಡಲು ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಕೇಳಿದ್ದು ಫಿರ್ಯಾದಿಯು ಪುಡಿ ಲೇಪಿತ ರೂ. 2,500/- ಗಳನ್ನು ನಿಮಗೆ ಕೊಟ್ಟಿರುತ್ತಾರೆ ಮತ್ತು ಅದನ್ನು ನೀವು ನಿಮ್ಮ ಎಡಗೈಯಲ್ಲಿ ಪಡೆದುಕೊಂಡು ನಿಮ್ಮ ಪ್ಯಾಂಟಿನ ಎಡ ಭಾಗದ ಜೇಬಿನಲ್ಲಿ ಇಟ್ಟುಕೊಂಡಿರುತ್ತೀರಿ. ತನಿಖಾಧಿಕಾರಿಯವರು ಎರಡು ಪ್ಲಾಸ್ಟಿಕ್ ಬಟ್ಟಲುಗಳಲ್ಲಿ ನೀರು ಮತ್ತು ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ಬಳಸಿ ದ್ರಾವಣ ತಯಾರಿಸಿ ಮಾದರಿಯನ್ನು ಶೀಸೆಯಲ್ಲಿ ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಯವರ ಸೂಚನೆಯಂತೆ ನೀವು ನಿಮ್ಮ ಬಲಗೈ ಬೆರಳುಗಳನ್ನು ಒಂದು ಬಟ್ಟಲಿನಲ್ಲಿದ್ದ ದ್ರಾವಣದಲ್ಲಿ ತೊಳೆದಿರಿ ಮತ್ತು ಆ ದ್ರಾವಣವು ಕೊಳೆ ಮಿಶ್ರಿತ ಬಣ್ಣಕ್ಕೆ ರೂಪಾಂತರಗೊಂಡಿರುತ್ತದೆ. ತನಿಖಾಧಿಕಾರಿಯವರ ಸೂಚನೆಯಂತೆ ನೀವು ನಿಮ್ಮ ಎಡಗೈ ಬೆರಳುಗಳನ್ನು ಮತ್ತೊಂದು ಬಟ್ಟಲಿನಲ್ಲಿದ್ದ ದ್ರಾವಣದಲ್ಲಿ ತೊಳೆದಿರಿ ಮತ್ತು ಆ ದ್ರಾವಣವು ತಿಳಿ ಗುಲಾಬಿ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿರುತ್ತದೆ. ಪುಡಿ ಲೇಪಿತ ಹಣದ ಬಗ್ಗೆ ವಿಚಾರಿಸಿದಾಗ ನೀವು ನಿಮ್ಮ ಪ್ಯಾಂಟಿನ ಎಡ ಜೇಬಿನಲ್ಲಿ ಇಟ್ಟಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದು ತನಿಖಾಧಿಕಾರಿಯವರ ಸೂಚನೆಯಂತೆ ನೆರಳು ಸಾಕ್ಷಿಯು ಸದರಿ ಪುಡಿ ಲೇಪಿತ ನೋಟುಗಳನ್ನು ನಿಮ್ಮ ಪ್ಯಾಂಟಿನ ಎಡ ಜೇಬಿನಿಂದ ಹೊರಗೆ ತೆಗೆದಿದ್ದು ಅದನ್ನು ತನಿಖಾಧಿಕಾರಿಯವರು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಬದಲಿ ಪ್ಯಾಂಟನ್ನು ನಿಮಗೆ ತನಿಖಾಧಿಕಾರಿಯವರು ಕೊಟ್ಟು ನಿಮ್ಮ ಪ್ಯಾಂಟನ್ನು ಕಳಚಿ ಅದರ ಎಡ ಜೇಬನ್ನು ನೀರು ಮತ್ತು ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ಬಳಸಿ ತಯಾರಿಸಿದ ದ್ರಾವಣದಲ್ಲಿ ತೊಳೆದಾಗ ಆ ದ್ರಾವಣವು ಗುಲಾಬಿ ಬಣ್ಣಕ್ಕೆ ತಿರುಗಿದ್ದು ಅದನ್ನು ಮತ್ತು ನಿಮ್ಮ ಪ್ಯಾಂಟನ್ನು ತನಿಖಾಧಿಕಾರಿಯವರು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ನಿಮ್ಮ ಬಳಿ ಇದ್ದ ಪುಡಿ ಲೇಪಿತ ನೋಟುಗಳ ಬಗ್ಗೆ ನೀವು ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ತನಿಖಾ ಕಾಲದಲ್ಲಿ ಸೂಕ್ತ ಉತ್ತರವನ್ನು ಕೊಡಲು ವಿಫಲರಾಗಿರುತ್ತೀರಿ. ತನಿಖಾಧಿಕಾರಿಯವರು ಅವರ ಸಿಬ್ಬಂದಿಗಳು, ನಿಮ್ಮ, ಫಿರ್ಯಾದಿ, ನೆರಳು ಸಾಕ್ಷಿ,



UPLOK-2/DE/1154/2017/ARE-11

ಪಂಚ ಸಾಕ್ಷಿ ರವರ ಸಮಕ್ಷಮ ನಿಮ್ಮ ಕಛೇರಿಯಲ್ಲಿ ಟ್ರಾಪ್ ಪಂಚನಾಮೆಯನ್ನು ಜರುಗಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯವರು ತನಿಖಾಧಿಕಾರಿಯವರು ಕಾಲದಲ್ಲಿ
ವಶಪಡಿಸಿಕೊಂಡ ಎಲ್ಲಾ ದಾಖಲಾತಿಗಳ ಪ್ರಕಾರ ನೀವು ಫಿರ್ಯಾದಿಯ ಕೆಲಸವನ್ನು
ಮಾಡಿಕೊಡಲು ದಿನಾಂಕ: 08-07-2014ರಂದು ರೂ.2,500/- ಲಂಚದ
ಹಣವನ್ನು ಪಡೆದುಕೊಳ್ಳುವಾಗ ನೆರಳುಸಾಕ್ಷಿದಾರರ ಸಮಕ್ಷಮದಲ್ಲಿ ಸಿಕ್ಕಿಬಿದ್ದಿದ್ದು
ಮತ್ತು ದಿನಾಂಕ: 01/07/2014 ರಂದು ಉಲಗಡವಾಗಿ ರೂ. 500/- ಲಂಚವನ್ನು
ಫಿರ್ಯಾದಿಯಿಂದ ಒತ್ತಾಯಿಸಿ ಪಡೆದುಕೊಂಡಿದ್ದು ನೀವು ಕರ್ತವ್ಯಲೋಪವನ್ನೆಸಗಿ
ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ
ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ
3(1) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು
ಬಂದಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ವಿದ್ಯಮಾನಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಿಮಗೆ
ಪರಿಶೀಲನಾ ಟಿಪ್ಪಣಿಯನ್ನು ಕಳುಹಿಸಿ, ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದು,
ಅದರಂತೆ ನೀವು ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಉತ್ತರವು ಅಂಗೀಕಾರ
ಯೋಗ್ಯವಲ್ಲವೆಂದು ಕಂಡು ಬಂದಿದ್ದು ನಿಮ್ಮ ವಿರುದ್ಧ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ,
ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮವನ್ನು ಜರುಗಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ
ರವರು ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು ಸದರಿ ಶಿಫಾರಸ್ಸನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಒಪ್ಪಿ
ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಂಡು ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಿ
ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರಿಗೆ
ವಹಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ದೋಷಾರೋಪಣೆ.


28/3

7. Notice of Articles of charge, statement of imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of articles of charge, DGO entered appearance before this authority on 08/02/2019. In the course of first oral statement of the DGO recorded on 08/02/2019 he pleaded not guilty and claimed to be enquired. **The date of Retirement of DGO is 28/02/2044.**

8. The DGO has filed his Written Statement dated 07/08/2019 wherein he has denied the allegations made in the articles of charge and statement of imputation of misconduct. DGO has further contended that he was appointed as FDA on 17/02/2011 and in the 7 years of his service there has been no allegation and any sort of misconduct against him. That allegations of bribe and subsequent trap are all only to harass him. Further contended that complainant's application never came to the table of the DGO. The DGO has not demanded for bribe. The work of the complainant was not assigned to DGO and the file remained with higher official annexing the procedure of receiving application by the Tapal clerk. Further contended that the records were manipulated to show on paper that the file was handed over to the DGO. This is clear from the entry adjusted in the registered book. Further contended that the Chief of TMC has issued an endorsement on the



application of complainant stating that the khatha change cannot be effected in this matter and prays to terminate the proceedings against DGO holding him not guilty of alleged misconduct, in the interest of justice and equity.

9. The disciplinary authority has examined four witnesses and got 16 document exhibited.

10. On 17/03/2023 the Advocate for DGO filed memo with copy of Order passed on I.A.NO.1/2020 in Criminal Appeal No.143 of 2020 and dismissal order dated 20/04/2021 issued by Director of Municipal Administration, Bengaluru and seeks to stop the DE proceedings enclosing xerox copies of the orders in criminal appeal and dismissal order also.

11. On perusal of the said documents it reveals that DGO has preferred Criminal Appeal No.143 of 2020 on the file of Hon'ble High Court of Karnataka against the judgment of conviction and order of sentence dated 21/01/2020 passed by the VII Additional Sessions and Special Judge, Tumkuru in Spl.Case No.291/2015 convicting the accused/DGO for the offence punishable u/s 7 of Prevention of Corruption Act and the sentence is suspended.


28/3

UPLOK-2/DE/1154/2017/ARE-11

12. Further, as the DGO is dismissed from service and ceases to be a government servant vide order No.6034/DMA/83/EQBL/2014-15 dated 20/04/2021 of Director, O/o of Director of Municipal Administration, Bengaluru, file is placed before Hon'ble Upalokayukta for kind approval to stop the proceedings till any order of reinstatement and put up report accordingly.

13. On 17/03/2023 Hon'ble Upalokayukta has approved para 59 of the order sheet. Hence, proceedings against DGO is stopped till any order of reinstatement of DGO and report is submitted accordingly.

14. Submitted to Hon'ble Upalokayukta, for kind approval and necessary action in the matter.


(J.P. Archana) 28/3/23

Additional Registrar (Enquiries-11),
Karnataka Lokayukta,
Bangalore.

ANNEXURES

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. R.Jagadeesh


28/3

UPLOK-2/DE/1154/2017/ARE-11

PW2:- Sri. Shabbir Khan
 PW3:- Sri. S.G.Devaraj
 PW4:- Sri. M.R.Gowtham

List of documents marked on behalf of Disciplinary Authority:-

Ex P1	Xerox copy of list of currency notes.
Ex P2	Xerox copy of pre-trap mahazar dated 07/07/2014.
Ex P3	Xerox copy of Panchanama dated 08/07/2014.
Ex.P4	Xerox copy of statement of DGO fsyrf 08/07/2004.
Ex P5	Xerox copy of trap mahazar dated 08/07/2014.
Ex P6	Xerox copy of statement of complainant dated 076/07/2014.
Ex P7	Xerox copy of FIR in Cr. No.19/2014.
Ex P8	Xerox copy of documents pertaining to complainant.
Ex P9	Xerox copy of letter of Chief Officer TMC Kunigal dated 08/07/2014 addressed to I.O.
Ex P10	Xerox copy of letter of Chief Officer, TMC, Kunigal dated 13/02/2015 addressed to Project Director, District Urban Development Cell, Tumkuru.
Ex P11	Xerox copy of attendance register extract.
Ex P12	Xerox copy of Chemical Examiner's report dated 22/07/2014.
Ex P13	Xerox copy of spot sketch of cr. No.19/2014.
Ex P14	Xerox copy of list of CDR of DGO.
Ex P15	Xerox copy of letter of DGO addressed to PI,KLA, Tumkuru.


28/3

UPLOK-2/DE/1154/2017/ARE-11

Ex P16	Xerox copies of photographs from page 88 to 100.
--------	--

List of documents marked on behalf of Defence:- Nil.



(J.P. Archana) 28/3/23

Additional Registrar (Enquiries-11),
Karnataka Lokayukta, Bangalore.